

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO.3

Excise Appeal No. 77281 of 2018

(Arising out of Order-in-Appeal No.19/HWH/XAP-208/2017-18 Dated 28.02.2018 passed by Commissioner of CGST & CX, Kolkata North Commissionerate.)

M/s. Electro Therapy Ltd

(6/1, Daspara, P. O.- Rishra,
Dist. Hooghly, Pin-712233)

Appellant

VERSUS

Commissioner of CGST & CX, Howrah

(15/1, Strand Road, Custom House, Kolkata-700001)

Respondent

APPEARANCE:

None for the Appellant

Shri Joydeep Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.75370/2022

DATE OF HEARING : 23 June 2022
DATE OF DEISION: 23 June 2022

ORDER

Appellant-assessee has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.**

Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open Court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)